

CS No.372/20

**Kulvinder Singh Vs. Tata Power Delhi Distribution Ltd.
Through Cisco Webex Video Conferencing**

22.09.2020

An application for urgent hearing filed on behalf of the plaintiff received on court email ID.

Present : Sh. RajanChoudhary, Id. Counsel for the plaintiff.

Ld. Counsel for the plaintiff requests for shortest possible date as the matter is of urgent nature and the defendant has disconnected the electricity of the plaintiff.

Record reflects that defendant had appeared on 21.09.2020.

In view of that, put up this application on 23.09.2020.

Issue notice of this application to the defendant through email/ whatsapp number, already provided by the plaintiff, for the said date.



(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No.....

Ram Pyare Vs. Hridey Lal

22.09.2020

Fresh suit for Partition, Declaration and Permanent Injunction alongwith an application U/o XXXIX Rule 1 & 2 CPC received through e-filing by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile no. of Sh. S.P. Pal, Ld. Counsel for plaintiff
9810369878)

(E-mail ID vikassharmalawfirm@gmail.com)

Put up on 23.09.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 23.09.2020.

(Manish Sharma)

ADJ-01/West

THC/22.09.2020

EXNo.884/17

**AU Small finance Bank Ltd.Vs. Amit Chopra &Anr.
Through Cisco Webex Video Conferencing**


22.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

Sh. Amit Rao, Id. Counsel for the JD no. 1.

Put up for further proceedings on 23.10.2020.


(Manish Sharma)

ADJ-01/West

THC/22.09.2020

THC/ 22.09.2020

CS No.11584/16

Chattar Singh Vs. Udham Singh

Through Cisco Webex Video Conferencing

22.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. J.M. Kalia, Id. Counsel for the plaintiff.

Ld. Counsel for the plaintiff requests that matter may be kept on the day of physical hearing.

At request of Id. Counsel for the plaintiff, put up on 29.09.2020 at 2.30 PM.



(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No.12791/16

**Jammu & Kashmir Bank Vs. M/s GM Enterprises
Through Cisco Webex Video Conferencing**

22.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Ms. Aastha Gupta, Id. Counsel for the defendant.

Ld. Counsel for the defendant submits that she has moved an application for leave to defend to which no reply has been filed by the plaintiff.

Put up for filing of reply on the aforesaid application and for arguments on application for leave to defend on 21.01.2021.

Ld. Counsel for the plaintiff is directed to supply the advance copy of reply to Id. Counsel for the defendant at least 15 days prior to the next date of hearing.



(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No.476/19

GovindRam Vs. Savitri Devi &Ors.

Through Cisco Webex Video Conferencing

22.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for arguments on application U/o XXXIX Rule 1 & 2 CPC on 28.11.2020.

Interim order to continue till the next date of hearing.

(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No. 230/17

Seema &Ors. Vs. Ganpati&Ors.

Through Cisco Webex Video Conferencing

22.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms. ChhaviLuthra, Id. Counsel for the plaintiff.

Sh. Sandeep Singh, Id. Counsel for the defendants no. 1 & 6.

None for other defendants.

Today, both the counsels for the parties have apprised this court that matter is still pending before the Mediation Centre, Tis Hazari Courts, Delhi and is fixed for 03.10.2020. Therefore, both the parties have sought an adjournment as there is possibility of settlement. Same is granted.

Put up for report/ further proceedings on 21.10.2020.

(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No.544/18

Dev Kaur Vs. Suman Malhotra

Through Cisco Webex Video Conferencing

22.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.


Sh. Ritesh Oberoi, Id. Counsel for the defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 18.01.2021. Both the parties are directed to file list of witnesses within 15 days from today.

Ld. Counsel for the plaintiff is directed to supply the copy of evidence by way of affidavit of witnesses to Id. Counsel for the defendant at least 15 days prior to the next date of hearing.


(Manish Sharma)

ADJ01/West

CS No. 419/20

Ravi Kant Vasudev Vs. Tarun Malik

Through Cisco Webex Video Conferencing

22.09.2020

Fresh suit received from the court of Ld. District & Sessions Judge by way of assignment. It be checked and registered.

Present : Sh. Khushal Singh Arya, Id. Counsel for the plaintiff.

Counsel for the plaintiff is directed to file the email address and whatsapp number of the defendant in pdf form. Further, he is also directed to file copy of the plaint and documents in the pdf form.

Counsel for the plaintiff submits that he will file the requisite affidavit reflecting the email address and whatsapp number of the defendant in pdf form.

On filing of the same, issue summons to the defendant through email/ whatsapp number.

Put up for report of service on 29.10.2020.



(Manish Sharma)

ADJ-01/West

THC/22.09.2020

RCA No. 60794/16

**Mahender Kumar Pandey Vs. Gagan Chand (since deceased)
Through Cisco Webex Video Conferencing**

22.09.2020

Present : Sh. Subrat Deb, Id. Counsel for the appellant.

Sh. D.K. Singhal, Id. Counsel for the respondent no. 20.

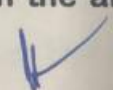
Sh. Basant Kumar Gupta, Id. Counsel for respondent no.
19(2).

Sh. Neeraj Bhardwaj, Id. Counsel for LRs of deceased
respondent no 1(ii) Mahesh Pandey i.e. Kaushalaya Devi,
Sunil Pandey, Kapil Pandey and Rohit Pandey and also
appearing for LRs of Babli.

Sh. Kamal Kumar, Id. Counsel for LRs namely Sunil and
Pankaj of deceased Mukesh [respondent no. 2(a) and also
appearing for respondent no. 2(d) Satish Chand]

Issue notice of this application for early hearing to the
respondents, through email/ whatsapp number.

**Put up for filing of reply and arguments on the aforesaid
application on 24.09.2020 at 2.30 PM.**


(Manish Sharma)

ADJ-01/West

THC/22.09.2020

MNo.525/19

Parvesh Vs. Jai Devi Sharma

Through Cisco Webex Video Conferencing

22.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the applicant.


Sh. Amit Sharma, Id. Proxy counsel for the non-applicant/ respondents no. 4, 5 & 6.

None for other non-applicants/ respondents

Ld. Counsel for the non-applicants/ respondents no. 4, 5 & 6 submits that an application U/o IX Rule 9 CPC seeking restoration of the suit has been moved by the plaintiff. However, he has not received the copy of this application.

Ld. Counsel for the applicant/plaintiff is directed to supply the copy of the aforesaid application to the Id. Counsel for the non-applicants/respondents.

Put up for filing of reply and arguments on the aforesaid application on 09.12.2020.


(Manish Sharma)

ADJ-01/West/22.09.2020

CS No. 414/20

Shyam Lal Dhanuka Vs. Seema Kumar &Anr.
Through Cisco Webex Video Conferencing

22.09.2020

Present : Sh. Nipun Jain, Id. Counsel for the plaintiff.

Ld. Counsel for the plaintiff has sent email address and whatsapp number of defendant on court email ID. However, the same is not in pdf form.

Counsel for the plaintiff is directed to send the email address and whatsapp number of the defendant in pdf form. Further, he is also directed to send the copy of the plaint and supporting documents in the pdf form.

Counsel for the plaintiff submits that he will file the requisite affidavit reflecting the email address and whatsapp number of the defendants in the pdf form.

On filing of the same, issue summons to the defendants through email/ whatsapp number.

Put up for report of service on 03.10.2020.



(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No.413/20

Kanta Devi Dhanuka Vs. Gaurav Kumar&Anr.

Through Cisco Webex Video Conferencing

22.09.2020

Present : Sh. Nipun Jain, Id. Counsel for the plaintiff.

Ld. Counsel for the plaintiff has sent email address and whatsapp number of defendant on court email ID. However, the same is not in pdf form.

Counsel for the plaintiff is directed to send the email address and whatsapp number of the defendant in pdf form. Further, he is also directed to send the copy of the plaint and supporting documents in the pdf form.

Counsel for the plaintiff submits that he will file the requisite affidavit reflecting the email address and whatsapp number of the defendants in pdf form.

On filing of the same, issue summons to the defendants through email/ whatsapp number.

Put up for report of service on 03.10.2020.

(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No.10274/16

**Satya Dev Verma (now deceased) Vs. Kanta Verma
Through Cisco Webex Video Conferencing**

22.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh. Rahul Bindal, counsel for defendant no. 2.

Record reflects that plaintiff no. 2 has passed away on 08.03.2020. However, no application has been moved on behalf of the plaintiff for bringing on record the LRs of plaintiff no. 2.

Put up for consideration/ further proceedings on 10.12.2020.



(Manish Sharma)

ADJ-01/West

THC/22.09.2020

CS No. 228/20

Sharda Devi Vs. Harjeet Singh

Through Cisco Webex Video Conferencing

22.09.2020

Present : Ms. Ekta Chauhan, Id. Counsel for the plaintiff.

Ld. Counsel for the plaintiff seeks an adjournment on the ground that he is unable to contact the plaintiff, therefore, steps could not be taken for amending the plaint, as prayed earlier on 14.08.2020.

In view of that, the matter is adjourned.

Put up for taking steps for amending the plaint by the plaintiff on 07.11.2020.



(Manish Sharma)

ADJ-01/West

THC/22.09.2020